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No. 7832-A.

GOVERNMENT OF ORISSA.

HOME DEPARTMENT.

RESOLUTION.

Cuttack, the 19th July 1937.

The Departmental Examination of officers serving in the province of Orissa was being conducted hitherto by the Central Examination Committee, Bihar. The Government of Bihar have found it difficult to carry on this work any longer. The Government have, therefore, decided to constitute a committee with the following as its members:—

- | | | | | |
|---|-----|-----|-----|---------------|
| 1. The Revenue Commissioner, Orissa, Ex-officio President of the Committee. | | | | |
| 2. The Legal Remembrancer | ... | ... | ... | } Ex-officio. |
| 3. The Inspector-General of Police | ... | ... | ... | |
| 4. The Personal Assistant to the Revenue Commissioner, Ex-officio Secretary to the Committee. | | | | |

It will undertake the Departmental Examination of the Provincial and Subordinate Services of Orissa from October next. The officers belonging to the joint cadre of Bihar and Orissa will, for the present, continue to be examined by the Central Examination Committee, Bihar, in all subjects except in Oriya, the examination in which will be conducted by the Central Examination Committee Orissa.

P. T. MANSFIELD,
Chief Secretary to Government.

No. 4877-L.S.-G.

GOVERNMENT OF ORISSA.

(HEALTH AND L. S.-G. DEPARTMENT.)

RESOLUTION.

The 20th July 1937.

READ—

The report of the Revenue Commissioner of Orissa on the working of Union Boards during the year 1935-36.

1. *Preliminary*.—The number of union boards, viz., 8 remained unchanged in North Orissa during the year under review, nor was there any change in the area of any union board.

2. *Chaukidari work*.—Part III of the Bihar and Orissa Village Administration Act, 1922, is in force in all the union boards of the province. The relation of the union boards with the police and magistracy was cordial. No union board except Banki made or suggested any change in the beats or allocation of duties of the village police. The nominations by union boards were usually submitted in time and only in one case in Banki the nomination for the post of a daffadar was not accepted by the Magistrate. In Balasore one chaukidar was dismissed for misconduct, one was removed on account of old age and a third was suspended on the institution of a criminal case but was subsequently reinstated. The parades of union boards were ordinarily held before the presidents or the vice-presidents. They proved to be very useful generally in regard to the report by the chaukidars and daffadars about outbreak of epidemics, cattle diseases and progress in eradication of water hyacinth within the union area. Fines continued to be imposed on chaukidars for absence from parades or neglect of duty without satisfactory reasons. But no rewards were paid to the daffadars or chaukidars except in the district of Balasore.

All the union boards were punctual in payment of salaries to the daffadars and chaukidars, except Bhadrak where there was delay owing to the slackness in realization of the chaukidari tax.

3. *Judicial work*.—Panchayats—Part V of the Act dealing with panchayats is not in force in any of the union boards in North Orissa.

4. *Taxation, income and expenditure*.—Statistical table II appended to the resolution gives the information about income and expenditure of union boards. Out of the four union boards in Cuttack only two received grants-in-aid from the district board under section 51 of the Act. In Balasore and Puri almost all the union boards received such grants. The union board at Banki in the district of Cuttack and the union board at Bhadrak in the district of Balasore received contributions from Government. Except one union board in the district of Cuttack all imposed union tax. In Cuttack the assessment of chaukidari tax by the union boards was fair, equitable and the collection satisfactory. In Puri the assessment and collection were on the whole fair. Government are pleased to note that the Garapur Union Board in the district of Cuttack achieved a cent per cent collection of both the taxes as in the previous year. But in Balasore the collection of the chaukidari and union tax was far from satisfactory and there has been further deterioration in the matter of collection. The District Magistrate is reported to have taken up the matter. It is hoped that the importance of this work will be realised and much better results obtained in future. No undesirable or unauthorised expenditure was incurred by any of the union boards during the year under review.

5. *General.*—Most of the union board accounts were audited by the district board accountants. There was a general election in the Banki Union Board and a by-election in the Garapur Union Board in the district of Cuttack which was contested. The union boards generally attended to sanitation, water-supply, repairs and maintenance of roads and conservancy. The Banki Union Board in addition carried out a scheme for compulsory primary education within its area. The working of the Village Administration Act in North Orissa was on the whole satisfactory during the year under review. The administration of the union boards was fairly satisfactory, except the Bhadrak Union Board where it was far from satisfactory.

E. R. WOOD,

Secretary to Government.